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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 1/425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 425 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. TRAU SIIN

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2. MOIZ RAPIQUE ABVOCATE RESPONDENT

## <u>ORDER</u>

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique present for Respondent in Cont A. 1/2017.

The instant matter was listed again on 18.01.2018 for certain clarification but Respondent was not present on 18.01.2018 as such the matter is listed again today. The Respondent prays for some time to file written submissions.

Fixing 25.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.